



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**CONTEMPT PETITION No.60/32/2021 IN
ORIGINAL APPLICATION NO.60/920/2020**

DATED THIS THE 16th DAY OF AUGUST, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh).

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore).

Reenu Kumari W/o Sh. Amba Lal Chaudhary, aged 34 years, working as Staff Nurse O/o Medical Superintendent, ESIC Hospital, Ludhiana-141001, R/o H. No.326, Bharat Nagar, Ludhiana-141001.

....Petitioner

(By Advocate Sh. Rohit Seth – through video conference)

Vs.

1. Sh. Hira Lal Sambria, IAS, Secretary, Ministry of Labour & Employment, Shram Shakti Bhavan, Rafi Marg, New Delhi-110001.
2. Smt. Anuradha Prasad I.D.A.S., Director General, Headquarters Office, ESIC, Panchdeep Bhawan, C.I.G. Road, New Delhi-110002.

....Respondents

(By Advocate Sh. K. K. Thakur for respondent No.2– through video conference)



O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

1. At the very outset, Sh. K. K. Thakur, learned counsel for respondent No.2 stated that the order dated 26.11.2020 passed by this Tribunal in O.A. No.60/920/2020 stands complied with as the respondent has already issued a reasoned and speaking order which has now become the subject matter of challenge before this Tribunal in O.A. No.60/779/2021.
2. In view of the above statement made by Sh. K.K. Thakur, the Contempt Petition is disposed of as having been rendered infructuous.
3. Rule of the Court is discharged.

**(RAKESH KUMAR GUPTA)
MEMBER (A)**

**(SURESH KUMAR MONGA)
MEMBER (J)**

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